

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 830/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notice dated 04.09.2025 issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against potential revocation of connectivity.

Petitioner : ReNew Green Energy Solutions Pvt. Ltd. (RGESPL) & Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) & Anr.

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, RGESPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Gajendra Sinh Vasava, WRLDC
Shri Ashok Rajan, WRLDC
Ms. Himani Dutta, WRLDC

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed challenging the Notice dated 4.9.2025 issued by the Respondent/CTUIL, threatening to revoke the 51 MW Solar Connectivity dated 2.2.2024 in terms of Regulation 24.6(1)(a)(ii) of the GNA Regulations, 2022. The learned counsel submitted that their Project capacity has already been commissioned, albeit with a delay of 13 days. The Petitioners have already substantiated the reasons for the delay and, in view thereof, such a delay ought to be condoned. The learned counsel further submitted that the Commission, vide order dated 14.8.2026 in Petition No. 5/SM/2026, has also devised a Procedure for levying compensation charges for permitting additional time to achieve milestones under the GNA Regulations, and accordingly, in case the Commission is not

inclined to condone the delay, the Commission may exercise its Power to Relax to allow the Petitioners an extension and retain their connectivity upon payment of compensation as specified in the earlier orders and/or as prescribed in the order dated 14.8.2026. The learned counsel, while seeking liberty to file his brief note of arguments, requested that the matter be reserved for order.

2. The learned counsel for the Respondent/CTUIL submitted that, as regards the commissioning of the Project capacity, the Petitioners have not provided the status of the commissioning of 0.9 MW capacity. In response, learned counsel for the Petitioners submitted that the Petitioners will be relinquishing the said capacity.

3. Based on the request of learned counsel for the Petitioner, the Petitioner was permitted to file their note of arguments within a week with a copy to the Respondent. The interim direction issued *vide* the Record of Proceedings dated 13.11.2025 shall continue till the final order is passed in the matter.

4. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)